| | | | | | | | | Annexu | e-1 | | | | | | | |
|----------|---|---------------------------|------------------------------|-------------------|--------------------------------|---|---|--|---|--------------------------------------|--|-------|------------------------------------|----------------|-----------------------------|--|
| | | | | | | | Name of the Cornerat | Dahtau VCC Date | on Private Limited (In-Liquidation) | | | | | | | |
| | | | | | | | | | iquidation: 27.12.2019 | | | | | | | |
| | | | | | | | | | n-7 as on 02.06.2025 | | | | | | | |
| | | | | | | | Li | st of Secured Fina | ncial Creditors | | | | | | | |
| CL NI- | Monor | 1.1 | In-t-II6-1-1- | | _ | Davilla falcina de la constitución | | | | | | | | American | (Amount in ₹ Amount of | |
| SI. No | Name of creditor | Identification No. | Details of clain received | п | Details of claim admitted | | | | | | | | Amount of any mutual | | claim under verification | |
| | | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by security interest | Whether security interest relinquished? (Yes/No) | Details of Security Interest | Amount covered by guarantee | % share in total amount of claims admitted | claim | dues, that may be set off | | | |
| 1 | AM Associates India Private Limited | U27209GJ202 0PTC112781 | 24.01.2020 | ₹ 9,02,30,06,7 | ₹ 8,49,50,25,59 | 2 Debt acquired form Financial Creditors (including interest) | ₹ 8,49,50,25,59 | 2 Yes | Following is the details of security interest as per the claim form: 1) Assignment Agreement (i) All Current Assets of KSS including present and future receivables (including the contract receivables from Bharat Petroleum Corporation Limited); (ii) All Bank account of KSS including any designated account and escrow accounts maintained by KSS with any of the Banks; (iii) The entire fixed assets of the KSS both prsent and future including the following immovable properties: (a) Bearing no Gala no 604, 065, 606 and 11 situated at Swastik Chambers, Chembur, Mumbai; (b) 2 residential flats situated at Tar Kunj Apartments, Ground Floor, Bhamburda, Sangamwadi, Shivaji Nagar, Mumbai Pune Road, Pune; (c) Khasra No. 689/1, Village Gaizy, Tehsil Dudu, Jaipur, Rajasthan; (iv) Pledge of all term deposit of KSS; (v) Pledge of 2,79,952 shares of KSS; (vi) All the rights and interest of KSS relating to the contract provided by any party for any works including insurance policy; 2. Corporate Guarantee of Kazstroyservice Limited, UK; (viii) Corporate Guarantee of JSC PGCC Kazstroyservice | | 100% | ₹ - | ₹ | ₹ 52,79,81,136 | ₹ - | Partially Admitted, Refer Note 01 and Note 04 |
| \vdash | Total | | | ₹ 9,02,30,06,7 | 28 ₹ 8,49,50,25,59 | 2 | ₹ 8,49,50,25,59 | 2 | | ₹ - | 100% | . ₹ | ₹ - | ₹ 52,79,81,136 | ₹ - | |

1. Please note that an amount of ₹ 26,38,77,567/- & ₹ 26,41,03,569/- had been reduced on account of release of the Bank Guarantee(s) against Indian Oil LNG Private Limited, Project at Ennore.

3. Security interest is relinquished by Arcelor Mittal India Private Limited to the extent of assets of Corporate Debtor (Third party security not relinquished).

Notes:

^{2.} The liquidator reserve his right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.

^{4.} Pursuant to an order dated 15.03.2023 ('Order') passed by the Hon'ble National Company Law Tribunal, Ahmedabad ('Hon'ble NCLT') in CP(CAA)/89(AHM)2021 in CA(CAA)80/2020, sanctioning the Scheme of Arrangement ('Scheme') amongst ArcelorMittal India Private Limited (AMIPL), AM Associates India Private Limited (AMAIPL), ArcelorMittal Nippon Steel India Limited and their respective shareholders and creditors under Sections 230 and 232 of the Companies Act, 2013. In accordance with the the Scheme as approved by the Hon'ble NCLT, a part of AMIPL as admitted by liquidator and proceeds from the liquidation process of KSS Petron Pvt Ltd has been vested in AMAIPL. Accordingly, AMAIPL has stepped into the shoes of AMIPL, and will be considered the successor entity of AMIPL in respect of the liquidation process of KSS Petron Pvt Ltd.